

12.56 hrs.

PAPERS LAID ON THE TABLE

PETROLEUM PRODUCTS (REGULATION OF SUPPLY TO RETAIL OUTLETS) ORDER, 1974

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. R. GANESH): I beg to lay on the Table a copy of the Petroleum Products (Regulation of Supply to Retail Outlets) Order, 1974 (Hindi and English versions) published in Notification No. G.S.R. 396(E) in Gazette of India, dated the 18th September, 1974, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-8445/74].

ORDERS OF THE DELIMITATION COMMISSION UNDER DELIMITATION ACT, 1972

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. SARAJINI MAHISHI): I beg to lay on the Table a copy each of the following Orders (Hindi and English versions) of the Delimitation Commission under sub-section (3) of section 10 of the Delimitation Act, 1972:—

- (1) Order No. 22 of the Delimitation Commission in respect of the State of Haryana, published in Notification No. S.O. 535(E) in Gazette of India, dated the 11th September, 1974.
- (2) Order No. 23 of the Delimitation Commission in respect of the State of Rajasthan, published in Notification No. S.O. 587(E) in Gazette of India, dated the 4th October, 1974. [Placed in Library. See No. LT-8446/74].

NOTIFICATIONS, COST ACCOUNTING RECORDS (SUGAR) RULES, 1974 AND REPORTS FTC.

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969:—

- (i) The Monopolies and Restrictive Trade Practices (Amendment) Rules, 1974, published in Notification No. G.S.R. 1016 in Gazette of India, dated the 7th September, 1974.
- (ii) The Monopolies and Restrictive Trade Practices (Second Amendment) Rules, 1974, published in Notification No. G.S.R. 1017 in Gazette of India, dated the 14th September, 1974. [Placed in Library. See No. LT-8447/74]

(2) A copy of the Cost Accounting Records (Sugar) Rules, 1974, (Hindi and English versions) published in Notification No. G.S.R. 982 in Gazette of India dated the 14th September, 1974, under sub-section (3) of section 642 of the Companies Act, 1956. [Placed in Library. See No. LT-8448/74].

(3) A copy each of the following papers (Hindi version) under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969:—

(i) Annual Administrative Report on the working of the Monopolies and Restrictive Trade Practices Commission for the period 1st January, 1972 to 31st December, 1972. [Placed in Library. See No. LT-8449/74].

(ii) Report on the working and administration of the Monopolies and Restrictive Trade Practices Act, 1969 for the period 1st January, 1972 to 31st December, 1972. [Placed in Library. See No. LT-8450/74].

(4) A copy each of the following Reports (Hindi version) of the Monopolies and Restrictive Trade Practices Commission under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969:—

- (i) Report under section 21(3) (b) of the said Act in the case of M/s. Vidyut Metallics Prop Panama Private Limited Calcutta and the Order dated 16th July, 1973 of the Central Government thereon.
- (ii) Report under section 22(3) (b) of the said Act in the case of M/s. T. V. Sundram Iyengar and Sons Private Limited, Madurai and the Order dated 2nd December, 1972 of the Central Government thereon.
- (iii) Report under section 22(3) (b) of the said Act in the case of M/s Kamanī Tubes Private Limited, Bombay and the Order dated the 28th February, 1974 of the Central Government thereon.
- (iv) Report under section 21(3) (b) of the said Act in the case of M/s. Gwakor Rayon, Silk Manufacturing (Wvg) Company Limited, Nagda (Madhya Pradesh) and the Order dated the 3rd May, 1974 of the Central Government thereon.
- (v) Report under section 23(6) of the said Act in the case of M/s. Macneil and Bairy Limited, Calcutta and order dated the 19th February, 1973 of the Central Government thereon [Placed in Library See No. LT-8450/74]

(5) A statement regarding prosecution of persons found guilty of indulging in restrictive trade practices, in pursuance of an assurance given by the Minister of Law, Justice and Com-

pany Affairs on the 20th August, 1974 during a supplementary on Starred Question No. 413. [Placed in Library. See No. LT-8450/74].

RAILWAYS Rf TARIFF (6TH AMDT) RULE, 1974 UNDER INDIAN RAILWAYS ACT, 1890

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH). I beg to lay on the Table a copy of the Railways Red Tariff (Sixth Amendment) Rules, 1974 (Hindi and English versions) published in Notification No G S R. 1060 in Gazette of India dated the 28th September, 1974 issued under section 47 of the Indian Railways Act, 1890 [Placed in Library See No. LT-8451/74].

श्री जनेश्वर मिश्र (दलाहाबाद) : अध्यक्ष महोदय, मैंने इस के ऊपर एक नॉटिस दिया है, ब्राइटम नम्बर 5 पर और बत जरूरी है ।

अध्यक्ष महोदय मेरे पास तो नहीं है । श्री जनेश्वर मिश्र आप देख ले, मैंने दिया है और वह बहुत जरूरी है । इसलिए कि पिछले 30 अक्टूबर को अजर इन्दिया गाडी में आग लगी और रेल मंत्रालय की रिपोर्ट के मुताबिक अभी तक 58 लोग आग लगने से मर चुके हैं ।

अध्यक्ष महोदय जब इस पर बहस आगी, तब बॉल दर्जिगंगा । अभी तो लेइंग आफ दि वेपर्स चन रहा है ।

श्री जनेश्वर मिश्र : अध्यक्ष महोदय श्री बूटा मिश्र स्पेशल ट्रेन से उम दुर्घटना को देखने के लिए गए और इस दुर्घटना को देखने के साथ साथ ये वहाँ पर बाल्मीकि